

**BEFORE THE ADJUDICATING OFFICER
SECURITIES AND EXCHANGE BOARD OF INDIA**

SETTLEMENT ORDER

[SETTLEMENT ORDER NO.: SO/SM/BK/2025-26/8656]

Settlement Application No.	Name of Applicant	PAN
8656/2025	Standard Chartered Bank	AABCS4681D

In the matter of DDP- Standard Chartered Bank

1. Securities and Exchange Board of India (hereinafter referred to as "SEBI") initiated adjudication proceedings, under Section 15 I of the SEBI Act, 1992 (hereinafter also referred as 'SEBI Act') in respect of DDP- Standard Chartered Bank (hereinafter also referred to as 'Noticee' / 'DDP' / 'SCB') in the subject matter for the following alleged violations:
 - 1.1. Regulation 31(4) of SEBI (Foreign Portfolio Investors) Regulations, 2019 ('FPI Regulations' / 'FPI Regulations, 2019') r/w Para 14(iii) of Part A of Master Circular for FPIs, DDPs and Eligible Foreign Participants dated May 30, 2024 ('Master Circular' in short).
 - 1.2. Regulation 37 of SEBI (Depositories and Participants) Regulations, 2018 ('DP Regulations') read with Clause 11 of Code of Conduct of Third Schedule of DP Regulations.
 - 1.3. Regulation 31(1)(a) of FPI Regulations r/w clause 6 of SEBI Circular dated August 24, 2023 ('SEBI Circular') read with para 3.3.5 of SOP for granular disclosure.
 - 1.4. Para 7(ii) of Part A of Master Circular.
 - 1.5. Regulation 31(1)(a) of FPI Regulations r/w Clause 10 of SEBI Circular read with para 3.3.2 of SOP for granular disclosures.
 - 1.6. Regulation 31(2)(a) of FPI Regulations, 2019.



- 1.7. Regulation 37 read with Clause 16 of Code of Conduct of Third Schedule of DP Regulations.
2. Pursuant to the transfer of the earlier Adjudicating Officer (hereinafter referred to as “**erstwhile AO**”) who had been appointed vide communiqué dated May 16, 2025, the undersigned was appointed as AO in this matter vide communiqué dated September 19, 2025 under Section 19 of the SEBI Act, 1992 read with Section 15-I of the SEBI Act, 1992 and Rule 3 of SEBI (Procedure for Holding Inquiry and Imposing Penalties) Rules, 1995 (hereinafter also referred to as “Adjudication Rules”), to inquire into and adjudge under the provisions of Section 15A(a) and 15 HB of the SEBI Act, 1992, the alleged violations in respect of the Noticee.
3. A Show Cause Notice No. SEBI/EAD3/P/OW/2025/16149/1 dated June 17, 2025 (“SCN”) was issued by erstwhile AO to the Noticee in terms of provisions of Rule 4 of the Adjudication Rules, calling upon to show cause why an inquiry should not be held and penalty not be imposed, under Section Section 15A(a) and 15 HB of SEBI Act, for the alleged violation of following provisions:
- 3.1 Regulation 31(4) of SEBI (Foreign Portfolio Investors) Regulations, 2019 (‘FPI Regulations’/ ‘FPI Regulations, 2019’) r/w Para 14(iii) of Part A of Master Circular for FPIs, DDPs and Eligible Foreign Participants dated May 30, 2024 (‘Master Circular’ in short).
- 3.2 Regulation 37 of SEBI (Depositories and Participants) Regulations, 2018 (‘DP Regulations’) read with Clause 11 of Code of Conduct of Third Schedule of DP Regulations.
- 3.3 Regulation 31(1)(a) of FPI Regulations r/w clause 6 of SEBI Circular dated August 24, 2023 (‘SEBI Circular’) read with para 3.3.5 of SOP for granular disclosure.
- 3.4 Para 7(ii) of Part A of Master Circular.
- 3.5 Regulation 31(1)(a) of FPI Regulations r/w Clause 10 of SEBI Circular read with para 3.3.2 of SOP for granular disclosures.

3.6 Regulation 31(2)(a) of FPI Regulations, 2019.

3.7 Regulation 37 read with Clause 16 of Code of Conduct of Third Schedule of DP Regulations.

4. Briefly stated, following was inter alia observed and alleged, in respect of the Noticee:

4.1 Noticee, acting as a Designated Depository Participant, failed to report to SEBI instances of delay exceeding six months in the intimation of material changes relating to Beneficial Ownership in respect of certain FPIs.

4.2 Noticee delayed processing of investor grouping changes and in certain cases, took as much as 19 to 20 days for intimating the grouping changes to NSDL after receipt of complete documents from the FPIs.

4.3 Noticee granted exemptions from granular disclosure requirements to certain beneficial owners of FPIs without ensuring compliance with the applicable regulatory framework.

4.4 Noticee failed to exercise due diligence to ascertain investor grouping of FPIs.

5. Pending Adjudication Proceedings, the Noticee filed Settlement Application, bearing Settlement Application No. 8656/2025 (hereinafter also referred to as "said application" / "subject application") with SEBI, proposing to settle the instant proceedings initiated against them vide SCN dated April 16, 2025, without admission or denial of the findings of fact and conclusions of law, having regard to the provisions of SEBI (Settlement Proceedings) Regulations, 2018 (hereinafter also referred to as "Settlement Regulations").

6. In this regard, I note from the material available on record that the said application was inter alia placed before the Internal Committee ("IC") of SEBI in its meetings held on September 25, 2025 wherein the terms of settlement were deliberated and the IC recommended ₹57,20,000/- (Rupees Fifty Seven Lakhs Twenty Thousand only) as the Indicative Amount being the

amount computed in terms of Schedule II r/w Regulation 10 of SEBI (Settlement Proceedings) Regulations, 2018.

7. The authorised representative of the applicant was informed to submit Revised Settlement Terms (RST) within 15 working days from the date of the IC meeting in terms of Regulation 13(2)(c) of the SEBI (Settlement Proceedings) Regulations, 2018. Pursuant to the IC meeting, the applicant vide letter dated October 14, 2025 submitted the Revised Settlement Terms (RST) proposing ₹57,20,000/- (Rupees Fifty Seven Lakhs Twenty Thousand only) towards settlement terms.
8. As the RST proposed by the applicants was in line with the settlement terms formulated as per SEBI (Settlement Proceedings) Regulations, 2018, the matter was recommended for settlement.
9. The matter was placed before the High Powered Advisory Committee ("HPAC") on December 19, 2025 for its consideration and recommendation. HPAC deliberated on the settlement applications and agreed with the recommendations of the IC and recommended acceptance of the terms of settlement.
10. Thereafter, the matter was placed for the consideration of the Panel of Whole Time Members, SEBI, on January 06, 2026 in terms of Regulation 14(3) of the Settlement Regulations. The recommendations of the HPAC were approved by the Panel of Whole Time Members on January 21, 2026. Pursuant to the acceptance of the recommendations of the HPAC, the notice of demand was issued on to the applicant on February 04, 2026. Subsequently, the applicant vide email dated March 04, 2026 informed about the remittance of the settlement amount , the receipt of which has been confirmed by the concerned department of SEBI.
11. In view of the receipt of settlement amount by SEBI, the instant Adjudication Proceedings initiated against the Noticee viz., Standard Chartered Bank,



vide aforesaid Show Cause Notice No. SEBI/EAD3/P/OW/2025/16149/1 dated June 17, 2025, are hereby disposed of in terms of Section 15JB of the SEBI Act, 1992 read with Regulation 23(1) of SEBI (Settlement Proceedings) Regulations, 2018.

12. The passing of this Settlement Order shall however be without prejudice to the rights of SEBI under Regulation 28 and 31 of the SEBI (Settlement Proceedings) Regulations, 2018, to initiate appropriate actions, including restoring or initiating the proceedings in respect of which this settlement order is passed against the Applicant, if:

9.1 it comes to the notice of the Board that the applicant has not made full and true disclosure;

9.2 applicant has violated the undertakings or waivers;

9.3 there was a discrepancy while arriving at the settlement terms.

13. This Settlement Order shall come into force with immediate effect.

14. In terms of Regulation 25 of SEBI (Settlement Proceedings) Regulations, 2018, a copy of this Order shall be sent to the Applicants and shall also be published on the website of SEBI.

DATE: March 17, 2026
PLACE: MUMBAI



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SUDEEP MISHRA
ADJUDICATING OFFICER